



\$~37

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision : 27.04.2026*

+ FAO (COMM) 18/2026 CM APPL. 4701-4702/2026 CM APPL.
4705/2026
LOREAL S.A.

.....Appellant

Through: Mr. Shravan Kumar Bansal, with Ms.
Suvarna Singh, Advs.

versus

SPV LABORATORIES PRIVATE LIMITED

.....Respondent

Through: Mr. Satish Kumar, Mr. Aditya Gauri,
Mr. Amar Vivek, Ms. Damini
Srestha, Mr. Anant Jain, Mr. Aryan
Chhabra, Advs. and Mr. Sanjiv
Dadhich AR for Respondent

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

V. KAMESWAR RAO , J. (ORAL)

1. On the last date of hearing, learned Counsel appearing for appellant stated that the respondent has completely changed the packaging of the product from the one existing earlier (i.e., the impugned packaging), and because of this change to the new packaging, the appeal and the suit can be disposed of. The learned counsel for the respondent sought time to take instructions.



2. Today, learned counsel for the respondent states that, as per his instructions, respondent has changed the packaging in the following manner:





He states on instructions that respondent intends to continue using the new packaging and agrees that the appeal and suit can be disposed of.

3. In view of the fact that the impugned packaging has been changed in the manner depicted above, we record the submission of the appellant that the cause of action for the appellant/plaintiff to file the suit does not survive anymore and therefore both the appeal and the suit can be disposed of in view of these changed circumstances.

4. At this stage, learned counsel for the respondent states that the goods in the old packaging were seized by the Local Commissioner, and the same be released in favour of the respondent, to enable the respondent to change the packaging of the product with the new one and then sell it in the market by destroying the empty pack. He states that the seized goods are lying with the appellant/plaintiff and the vendors/distributors of the respondent.

5. Mr. Shraavan Kumar Bansal, learned counsel for the appellant is agreeable to the submission made by the learned counsel for the respondent. He states that the seized goods lying in the custody of the appellant, shall be released to the respondent within two weeks from today.

6. It is directed that the respondent is at liberty to collect the goods from its vendors/distributors as well as the appellant/plaintiff and deal with the same as per the statement recorded above.

7. In view of the statements of the parties, the suit as well as this appeal shall stand disposed of.

8. The pending applications are also disposed of as having become infructuous.

9. The parties are directed to place this order before the concerned



2026:DHC:3564-DB



commercial Court for recording the disposal of the suit itself.

V. KAMESWAR RAO, J

MANMEET PRITAM SINGH ARORA, J

APRIL 27, 2026

rt